# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 576 TO BE ANSWERED ON 24.07.2025

# **INCREASING MINIMUM PENSION UNDER EPF-95**

### **576. SHRI VAIKO:**

**SHRI M. SHANMUGAM:** 

Will the Minister of Labour and Employment be pleased to state:

- (a) whether the demand to enhance minimum pension in Employees Pension Scheme (EPS-95) is under consideration of Government for a long time;
- (b) if so, by when Government will take a decision, especially in view of mounting pressure from the trade unions and the court judgments;
- (c) the constraint in increasing the EPF pension when there are sufficient funds available in the corpus fund and the accumulated unclaimed funds; and
- (d) whether Government would expedite a decision in view of coming festival season?

## **ANSWER**

# MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (d): Representations have been received from various stakeholders including trade unions and public representatives to increase the minimum pension under the Employees' Pension Scheme (EPS), 1995 from existing Rs. 1000/- per month.

The EPS, 1995 is a "Defined Contribution-Defined Benefit" Social Security Scheme. The corpus of the Employees' Pension Fund is made up of (i) contribution by the employer @ 8.33 per cent of wages; and (ii) contribution from Central Government through budgetary support @ 1.16 cent amount per of wages au to an Rs.15,000/- per month. All benefits under the scheme are paid out of such accumulations. The fund is valued annually as mandated under paragraph 32 of the EPS, 1995 and as per the valuation of the fund as on 31.03.2019, there is an actuarial deficit.

However, the Government is providing a minimum pension of Rs. 1000 per month to the pensioners under the EPS, 1995 by providing budgetary support, which is in addition to the budgetary support of 1.16 per cent of wages provided annually towards EPS to Employees' Provident Fund Organisation (EPFO).

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